

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, GULESTAN, BUILDING NO. 6  
PRESKOT ROAD, BOMBAY 1

CAMP: NAGPUR

ST. NO. (N) 137/93  
(O.A. No. 757/93)

JAGDISH SINGH INDER SINGH

APPLICANT

V/S

UNION OF INDIA THROUGH  
SECRETARY, MIN. OF URBAN DEVELOPMENT  
NEW DELHI & 2 ORS,

RESPONDENTS

CORAM: HON. SHRI JUSTICE M.S. DESHPANDE, V.C.  
HON. SHRI M Y PRIOLKAR, MEMBER (A)

ORAL JUDGMENT:

DATED: 27.7.93

(PER: M.S. Deshpande, Vice Chairman)

Applicant present in person. Shri Sundaram,  
counsel for the respondents. It is apparent that the  
applicant has been punished vide letter dated 7.1.93  
with the liberty to prefer a representation to the  
Director of Estates. The representation was made on  
1.2.93 and is yet to be decided.

We direct the respondent no.2 to decide the  
representation dated 1.2.93 within three months from  
to day, if not already decided, and stay further action  
against the applicant until the representation is decided

With these directions, the application is  
disposed of finally with no order as to costs.

  
(M Y Priolkar)  
Member(A)

  
(M S Deshpande)  
Vice Chairman

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